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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 28.6.85

NOTIFICATION  
(INCOME-TAX)

No. 6300 (F.No.197-A/213/82-IT(AI)): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Gajanan Maharaj Sansthan, Shegaon, Khargaon, District Buldana (Maharashtra)" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

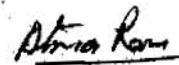
  
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
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*ITC*  
Copy to:-

1. President, Sri Gajanan Maharaj Sansthan, Shegaon, Khargaon, Distt. Buldana (Maharashtra).
2. The Commissioner of Income-tax, Vidarbha, Nagpur, with ref. to his letter No. Tech. & PR/10(23C)(iv)/83-84 dated 22.12.84.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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( ATMA RAM )  
SECTION OFFICER  
I.T. (AI) SECTION